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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 402533 /C-6/Gen-840/O.A No.650/2023/2024 Dated 19-3-24

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

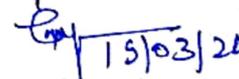
Sub: Regarding submission of Response on behalf of Respondent No-2 Uttar Pradesh Pollution Control Board, in compliance to the order dated 08.01.2024 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 650 of 2023 In the matter of Aditya Rai Versus State of Uttar Pradesh & Others.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 08.01.2024 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 650 of 2023 In the matter of Aditya Rai Versus State of Uttar Pradesh & Others, The Response on behalf of Respondent no- 2, Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,


(Ghanshyam)
Chief Environment Officer
(Circle-6)

Copy to: Ms. Sthavi Asthana, Advocate, N.G.T., New Delhi for information and further necessary action.


Chief Environment Officer
(Circle-6)

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Response on behalf of Respondent No-2 Uttar Pradesh Pollution Control Board, in compliance to the order dated 08.01.2024 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 650 of 2023 In the matter of Aditya Rai Versus State of Uttar Pradesh & Others.

The Hon'ble N.G.T., Principal Bench, New Delhi vide its order dated 08.01.2024 in Original Application No. 650 of 2023 in the matter of Aditya Rai Versus State of Uttar Pradesh & Others has passed the directions. The relevant excerpt of the said order is as below:-

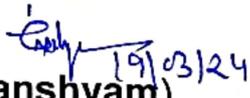
"..... 3. In view of the facts and circumstances of the case we consider it necessary to have the response from (1) State of Uttar Pradesh, through District Magistrate, Sant Kabir Nagar (2) UPPCB, through its Member Secretary and (3) M/s Mahadev Bricks Field (JSY Marka) at village Naghara Tehsil Dhanghata, District Sant Kabir Nagar, Uttar Pradesh who stand impleaded as respondents No. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application. Notices be issued to respondents no. 1 to 3 requiring them to file their reply/response to the averments made in the application within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF....."

Response

1. That vide order dated 08.01.2024, the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 650/2023, a Joint Committee Report has been submitted by the

- UPPCB on 18.03.2024 vide letter no. 487/Gen-140/C.M.R/2024 before Hon'ble Tribunal, New Delhi.
2. That vide letter dated 09.05.2023, Uttar Pradesh Pollution Control Board has issued a closure order under section 31-(A) of The Air (Prevention and Control of Pollution) Act, 1981 against the brick kiln in question i.e. M/s Mahadev Brick Brick Field (JSY Marka), Vill- Nagahra, Tehsil-Dhanghata, District-Sant Kabir Nagar.
 3. That in compliance Hon'ble Tribunal order dated 03.11.2023, the site of the brick kilns in question was inspected by officials of Joint Committee on 13.03.2024, in which the brick kiln in question was found closed.

The above response of the Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.


(Ghanshyam)
Chief Environmental Officer,
(Circle-6)
UP Pollution Control Board,
Lucknow